

13.07 hrs.

[English]

PAPERS LAID ON THE TABLE

Review on the working of and Annual Report of Neyveli Lignite corporation Ltd, Neyveli, for the year 1991-92 and Statement for delay in laying these papers.

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): I beg to lay on the Table-

(1) a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1950:-

(i) Review by the Government on the working of the Neyveli Lignite Corporation Limited, Neyveli, for the year 1991-92.

(ii) Annual Report of the Neyveli Lignite Corporation Limited, Neyveli, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above

[Placed in Library See No. LT-3619/93]

Notification under Mines and Minerals (Regulation and Development) Act, 1957, Review on the working of and Annual Report of Bharat Aluminium Company Ltd, New Delhi for 1991-92 and statement for delay in laying these papers

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV): I beg to lay on the Table-

(1) A copy of the Mineral Concession (Amendment) Rules, 1993 (Hindi and En-

glish versions) published in Notification No. G.S.R. 6 (E) in Gazette of India dated the 7th January, 1993 under sub-section (1) of section 28 of the Mines and Minerals (Regulations and Development) Act, 1957.

(2) [Placed in Library See No. LT-3620/93]

A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(i) Review by the Government on the working of the Bharat Aluminium Company Limited, New Delhi, for the year 1991-92.

(ii) Annual Report of the Bharat Aluminium Company Limited, New Delhi, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above

[Placed in Library See No LT-3621/93]

Review on the working of and Annual Report of Gas Authority of India Ltd, New Delhi for 1991-92 and statement for delay in laying these papers etc.

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): I beg to lay on the Table-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956-

(b) (i) Review by the Government on the working of the Gas Authority of India Limited, New Delhi, for the year 1991-92.

(ii) Annual Report of the Gas

[Capt Satish Kumar Sharma]

13.071/2 hrs.

Authority of India Limited, New Delhi, for the year 1991-92 along with Audited Accounts and comments of the Comptroller and Auditor General thereon

MESSAGES FROM RAJYA SABHA

[*English*]

[Placed in Library See No LT-3622/93]

SECRETARY-GENERAL Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha -

(c) (i) Review by the Government on the working of the oil India Limited, Duliajan for the year 1991-92

(i) In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha I am directed to enclose a copy of the Uttar Pradesh State Legislature 'Delegation of Powers) Bill 1993 which has been passed by the Rajya Sabha at its sitting held on the 16th March 1993

(ii) Annual Report of the Oil India Limited Duliajan for year 1991-92 alongwith Auddited Accountss and commentss of the Comptroller and Audditor General thereon

(ii) In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha I am directed to enclose a copy of the Madhya Pradesh State Legislature (Delegation of Powers) Bill 1993 which has been passed by the Rajya Sabha at its sitting held on the 16th March 1993

2 There statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above

[Placed in Libraary See No LT- 3624 93]

(iii) In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha I am directed to enclose a copy of the Rajasthar State Legislature (Delegation of Powers) Bill 1993 which has been passed by the Rajya Sabna at its sitting held on the 16th March 1993

Notification under Indian Red Cross Ssociety ACT, 1920

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAAN SINGH GHATOWAR) I beg to lay on the Table a copy of the Indian Red Cross Ssociety (Consttution of Managing Boddy) Rrules 1992 (Hindi and English versions) publishedd in Notification No 26/ADM/92 in Ggazette of India datedd the 31st October, 1992 underr sub-ssection (2) of section 5 of the Indian Red Cross Societty Act 1920

(iv) In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of the Business in the Rajya Sabha I am directed to enclose a copy of the Himachal Pradesh State Legislature (Delegation of Powers) Bill 1993, which has been passed by the Rajya Sabha at its sitting held on the 13th March 1993

[Placed in Library See No L T 3623/ 93]